

**Form - B**

**Form of Application for the Approval of the Reserve Bank of India to the  
Appointment/  
Re-Appointment of a Chairman (Chief Executive Officer)**

Name of Banking Company :

\_\_\_\_\_

Address : \_\_\_\_\_

Date : \_\_\_\_\_

The General Manager/Deputy/  
Assistant General Manager  
Department of Banking  
Operations and Development,  
Reserve Bank of India.

Dear Sir,

**Section 35B of the Banking Regulation Act, 1949**

We hereby apply for the approval of the Reserve Bank in terms of Section 35B of the Banking Regulation Act, 1949, to the following \*appointment/re-appointment and give below the relevant particulars. We shall be glad to furnish any further information that you may deem necessary in this connection.

Yours faithfully,

\_\_\_\_\_  
(Signature)

\_\_\_\_\_  
(Designation)

\*Strike out the word that is not applicable.

**Particulars**

(1) State who is the competent authority to make the appointment/re-appointment in question and to fix the terms thereof. In case it is the Board of Directors, please quote the number of the relevant Article:

(A certified copy of the resolution (also mentioning the date thereof) of the competent authority, the General Body or the Board of Directors, as the case may be-authorising the appointment/re-appointment should be furnished along with the application. If the resolution is in vernacular, a certified copy thereof as translated into English may preferably be supplied)

(2) Full name of the person to be appointed/re-appointed

(3) His present designation -----

(4) His (a) age -----

(b) Academic qualification -----

(c) Banking and/or other professional experience stating the name/s of the institution/s, the position/s held therein and the approximate period of such experience:

- (5) Terms of appointment/re-appointment:
- (a) Whether the appointment/re-appointment will be under a contract or agreement (If so, a copy of the draft contract or agreement should be furnished, together with a copy of existing contract or agreement, if any):
  - (b) Period of appointment/re-appointment if any fixed:
  - (c) Details of remuneration: The particulars should be furnished in the enclosed Form `D`
- (6) (a) State whether the banking company complies with the provisions of Section 10(1)(b)(i) and (ii) and Section 10(1)(c) of the Banking Regulation Act, 1949 in respect of the person proposed to be appointed/re-appointed.
- (b) State whether the person to be appointed as the Chairman (Chief Executive Officer) is subject to any of the disqualifications mentioned in Section 10B(4) of the Banking Regulation Act, 1949:
- (7) Position in regard to compliance with such of the provisions of the Companies Act, 1956 as are attracted, e.g. section 197A, 302, 309 and 314. Please state the position with reference to each Section separately:
- (8) Any additional facts, which the banking company may like to state in support of the application or otherwise

For \_\_\_\_\_  
(Name of the banking company)

\_\_\_\_\_  
(Signature)

\_\_\_\_\_  
(Designation)

**Note:** In case the application relates to the re-appointment of the Chairman, also involving an amendment of the provision/s relating to his existing appointment or remuneration, only one application as in Form `B` need be submitted, particulars of existing provision/s and the proposed amendment/s being furnished as indicated in item 5 thereof.